

DIVISION BENCH

ITEM NO.115

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

IA No.564/2023, IA No.39/2024 IN CP (IB) No.29/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 16th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	ASSETS CARE & RECONSTRUCTION ENTERPRISE LTD. V/S SUPERTECH ORB PROJECT PVT. LTD.
UNDER SECTION	7 IBC (IN CIRP)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Toyesh Tewari with : *For the Financial Creditor*
Ms. Nidhisha Choksi, Advs.

Sh. Anand Chibber, Sr. Adv. : *For the Resolution Professional*
assisted by Sh. Abhishek Anand,
Sh. Karan Kohli, Sh. Ishaan Dhingra, Advs.

Ms. Lashita Dhingra, Proxy for : *For Res. Nos.1 & 2 in IA No.564/2023 &*
Sh. Siddharth Bhatli, Adv. : *IA No.39/2024*

Sh. Gaurav Mitra with : *For the Res. No.3 in IA No.564/2023 &*
Sh. Shravan Chandrashekhar, : *IA No.39/2024*
& Ms. Lavanya Pathak, Advs.

ORDER

IA No.564/2023 & IA No.39/2024

Ld. Counsels representing their respective parties are present through VC.

- 1.** Ld. Proxy Counsel, Ms. Lashita Dhingra appears on behalf of respondent no.1 and 2 and states that the learned arguing counsel, Sh. Siddharth Bhatli is not available today, therefore she seeks a short accommodation.
- 2.** In view of the request made, let the matter be adjourned for further hearing on 31st July, 2024.

-Sd-

-Sd-

3. Meanwhile, the written submissions/ judgments if any, be filed by all the respondents. However, the Ld. Counsel representing the RP states that his written submissions along with judicial precedents have already been filed.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

16th July, 2024

Kavya Prakash Srivastava
(Stenographer)